

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 18 OF 2016 &  
IA No. 37 OF 2016**

**Dated :21<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of :**

**Ms. Swati Power Ltd. ...Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Proxy counsel for Mr. Tarun Johri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D.V. Raghuvamsy for R.1

Mr.Pradeep Misra  
Mr. Manoj Kr. Sharma for R-2

Ms. Sarul Jain for R-3

**ORDER**

Learned counsel for respondent Nos. 1 & 2 states that Respondent Nos.1 & 2 do not wish to file any reply.

Learned counsel for the appellant states that he is filing rejoinder to the reply filed by Respondent No.3 today. He may file the same after serving copy on the other side.

List the matter on **20.03.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*